

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.224/Chd/Pb/2017

In the matter of:

U V & W Products Ltd.Petitioner

Present: Mr. Rajesh Kumar Loomba, Practicing Company
Secretary for the petitioner.

Compliance affidavits have been filed with the documents by attaching the list of members of the petitioner-company as on 20.04.2017 and the list of creditors of the petitioner-company up to 31.08.2017. The same be taken on record. There are 26 unsecured creditors and one secured creditor namely Axis Bank Ltd. There are 9 shareholders of the company. It is, inter alia, contended that the company does not have any public deposits.

The decision to convert the company from Public Limited Company to Private Limited Company was taken in the Extra Ordinary General Meeting (EOGM) of the members held on 20.04.2017 and this petition was filed in NCLT Form No.1 after the expiry of 3 months' period. The EOGM aforesaid was attended by all the 9 members of the company as per the attendance sheet attached with the resolution. It is also submitted that there is no debenture holder of the company. It is further contended that the affidavit of two directors of the company in order to comply with the requirements of proviso to sub-rule (3) of Rule 68 of NCLT

Rules, 2016 has also been filed and this being a small company, it has not appointed any Company Secretary.

The matter be listed for hearing on 06.11.2017. The petitioner is directed to advertise the notice of this petition in at least two newspapers, one English (Business Standard) and another in Punjabi (Rojana Spokesman) of Chandigarh & Punjab Editions, at least 14 days before the date of hearing. The individual notice be also sent in NCLT Form 3(b) to each of the creditor of the company as per details furnished by Speed Post by attaching copy of the petition and notice along with copy of the petition to the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs and the Registrar of Companies, Punjab and Chandigarh by Registered Post with Acknowledgement Due within 5 days and file compliance affidavit along with postal receipt and track reports of the post offices at least 3 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

September 28, 2017
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